

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 05
(IB)-593(PB)/2018

IN THE MATTER OF:

Union Bank of India

.... Petitioner/Applicant

v.

IP Construction Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 27.09.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Resolution Applicant Mr. Saurabh Kalia & Mr. Chaitanya Bansal,
Advs.

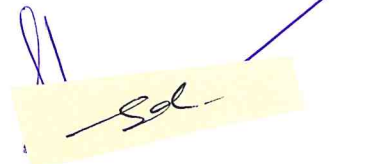
For the Applicant Mr. Varuna Bnanrale, Adv.

ORDER

IA-4624/2022

Notice of the application to the non applicant.

List the matter for hearing on 11.10.2022.



(RAMALINGAM SUDHAKAR)
PRESIDENT



(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)